IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY NINTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 32677 OF 2025

Between:

Mr. K.Suresh Kumar, S/o Sri K.Narayana Pillai, Aged 43 years, Occ CMD (OG), M.T Section, Ordnance Factory, Yedumailararn, Medak Dist. r/o 2568 ,Ordnance Factory Estate, Yeddumailaram, Medak District-502205.

.....PETITIONER

AND

1. Union of India, Rep.by its Additional Director General and Member, Ordnance Factory Board, Armoured Vehicles Head Quarters, Government of India ,Ministry of Defence, Avadi,Chennai-600 054.Chennai/Tamilnadu state.
2. The General Manager, Ordnance Factory, Ministry of Defence, Government of India Yeddumailaram, village and post. Medak District-502205.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction, more particularly one in the nature of writ of Certiorari Calling for the records relating to and connected with the orders passed by Central Administrative Tribunal, Hyderabad Bench in OA No. 020/00379/2014 dt 29.11.2019 and quash or set aside the same as being erroneous and incorrect and further be pleased to hold that the petitioner is entitled to be granted temporary status and consequential regularization of service with benefits incidental thereto on the analogy of orders passed by this Hon'ble Court in W.A NO. 2560 OF 2005 Dt 9.10.2014.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order passed by Central Administrative Tribunal, Hyderabad Bench in OA No. 020/00379/2014 dt 29.11.2019 and direct the respondents to pay on compulsory retirement the petitioner would get the same benefits as he would get, had he retired in the normal course pending writ petition.

Counsel for the Petitioner : SRI POCHAIAH DORISHETTI

Counsel for the Respondents : SRI G.R.S.AKHILESWAR

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 32677 of 2025

ORDER:

Sri D. Pochaiah, learned counsel appears for petitioner.

Sri G.R.S. Akhileswar, learned counsel appears for respondents.

2. The applicant in O.A.No.020/00379/2014 before the Central Administrative Tribunal, Hyderabad Bench, Hyderabad, is the writ petitioner. He was compulsorily retired from service *vide* order dated 09.07.2013. O.A.No.020/00379/2014 preferred against that order was dismissed on 29.11.2019. The writ petitioner seeks to challenge the order of the learned Tribunal.

3. Learned counsel for the petitioner, during the course of arguments, submits that the petitioner is not pressing the relief of regularization of his services or reinstatement but he is

seeking the benefits on his compulsory retirement from service. On being specifically asked, he has not been able to show from the affidavit that there is any denial by the respondents or that such benefits have not been paid.

4. Learned counsel for the respondents submits that the petitioner on his compulsory retirement from service would be getting his due retirement benefits. Therefore, there is no occasion for this Court to entertain the instant Writ Petition preferred after six (6) years of dismissal of aforesaid O.A., more so, when the petitioner does not have any grievance against the order of compulsory retirement. The retirement benefits as legally due must have been paid and would be paid to him as per law.

5. In that view of the matter, we do not find any reason to entertain the instant Writ Petition. Needless to say, the respondents would release, if not released, the retirement benefits due to him upon his compulsory retirement from

service, in accordance with law. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI POCHAIAH DORISHETTI, Advocate [OPUC]
2. One CC to SRI G.R.S.AKHILESWAR, Advocate [OPUC]
3. Two CD Copies

SA

PVL

HIGH COURT

DATED:29/10/2025

ORDER

WP.No.32677 of 2025



DISMISSING THE W.P

WITHOUT COSTS.

5 copies
by
4/11/25